

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.R.Adige, Vice-Chairman (A)

O.A. No. 638/2002

New Delhi, this the 5th day of March, 2002

Shri D.S. Hooda
s/o Shri Surat Singh Hooda
r/o Qtr. No.3/IV, Idgah Telephone
Exchange, Building,
New Delhi - 110 005.
Presently working as Senior A.O.(I.A.)
M.T.N.L. Text Building
Eastern Court, New Delhi - 110 050.
(Through Shri S.C.Vats, Advocate). Applicant
(By Advocate: Shri S.C.Vats)

Vs.

1. Mahanagar Telephone Nigam Ltd.
Delhi
through its Member (Finance)
Telecom Commission
Sanchar Bhawan
New Delhi - 110 050.
2. Shri Ashok Lakhpal
Commissioner for Departmental Inquiry
Central Vigilance Commission
Satarkta Bhawan
INA Colony
New Delhi - 110 023. Respondents

O R D E R(Oral)

By S.R.Adige, Vice-Chairman (A)

Applicant, in this OA, seeks a direction to Respondents to conclude the disciplinary proceedings initiated against him as expeditiously as possible, and preferably within two weeks, as he is going to retire on 31.3.2002.

2. We have heard the applicant's counsel, Shri S.C.Vats and we also noticed that the applicant has submitted ^a representation dated 20.2.2002 to the Member (Finance), Telecom Commission (Respondent No.1) containing the same prayer.

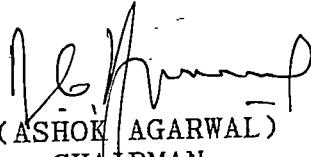
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3. In this connection, learned counsel for applicant states that the inquiry has been concluded on 2.8.2001 but the inquiry report is still to be submitted to the disciplinary authority for taking decision in the matter. If these submissions are correct, we dispose of this OA, at this preliminary stage, with direction to respondents to ensure that the inquiry report is submitted to the disciplinary authority as expeditiously as possible, and preferably within four weeks from the date of receipt of a copy of this order, to enable the disciplinary authority to take a final decision in the matter.

4. If after exhausting the departmental remedies available to the applicant, any grievance still survives it will be open to the applicant to re-agitate the same through ^{an appropriate} ~~regular~~ original proceedings in accordance with law if so advised.

5. The OA is accordingly disposed of.


(S.R. ADIGE)
VICE-CHAIRMAN(A)


(ASHOK AGARWAL)
CHAIRMAN

/RAO/